

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-48/2017/2244/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri B. Chakraborty,
District & Sessions Judge,
Dhemaji.

Dated Guwahati the th 11 June, 2020.

Sub: Earned leave and station leave permission.

Ref:- Your Letter No. DJDH/2434/2020 dated 10.06.2020.

Sir,

With reference to the above, I am directed to inform you that you have been granted earned leave for 4 (four) days w.e.f. 15.06.2020 to 18.06.2020 along with station leave permission, with your official vehicle, at your own cost, w.e.f. the afternoon 12.06.2020 till the morning of 19.06.2020 (prefixing 13.06.2020 & 14.06.2020), **subject to the submission of your leave application in prescribed format along with leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati.** Further, the Chief Judicial Magistrate, Dhemaji and in his absence the next senior most Judicial officer present at the station has been allowed to remain in-charge of the office and court of the District & Sessions Judge, Dhemaji during your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

2246

Memo NO.HC.VII-48/2017/2245-/A, dated 11.6.2020

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.

2. The Project Manager, Gauhati High Court, Guwahati.



JT. REGISTRAR (VIGILANCE)

